

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001  
(Tele No.23353503 FAX No.23753923)

No. L-1/9/2009/CERC

Dated the 23rd September 2009

**PUBLIC NOTICE**

**Subject: Draft Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2009.**

In exercise of power conferred under sub-section (5) of Section 62 read with Section 178 of the Electricity Act, 2003 (the Act), the Commission has made draft regulations on the Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2009. The draft regulations alongwith their forms are annexed to this notice and can also be downloaded.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/objections on the draft regulations may be sent to the undersigned latest by 19.10.2009.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-  
(Alok Kumar)  
Secretary